

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

**APPEAL No. 22 of 2016 &
IA Nos. 55, 56 & 57 of 2016**

Dated: 11th February, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Sun E Solar B.V.

...Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Meet Malhotra, Sr. Adv.
Mr. Abhishek Malhotra
Mr. Aditya Kumar Singh
Mr. Himanshu Singh Dhillon
Ms. Pallak Singh a/w
Mr. Rakesh Shah (Rep.)

Counsel for the Respondent(s) :

Mr. Dhananjay Baijal for
Mr. Nikhil Nayyar for R-1

Mr. Malavika Prasad for R.2 & 3

ORDER

Admit. Issue notice. Mr. Dhananjay Baijal takes notice on behalf of Respondent No.1 and Ms. Malavika Prasad takes notice on behalf of Respondent Nos. 2 & 3 and they seek two weeks time to file reply/written submissions. They may file the same on or before 26.02.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 11.03.2016 after serving copy on the other side.

Mr. Meet Malhotra, learned senior counsel wants to file a stay application. Let the application be filed within a week. On such stay application being filed, the respondent may file reply to the same within one week thereafter.

List the matter on **16.03.2016.**

(I.J. Kapoor)
Technical Member

ts/dk

(Justice Ranjana P. Desai)
Chairperson